



**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAI SMY- MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 206/252/HDB/2017
NAME OF THE COMPANY	Infinite Linked Solutions Private Limited
NAME OF THE PETITIONER(S)	Infinite Linked Solutions Private Limited
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Kritika Sharma	PCS	Kritika.S112@gmail.com 8179405976	
Vinod Pasala	Adv	Advocacy@hotmail.com 9849847887	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Ms. Kritika Sharma, Learned PCS along with Mr. Vinod Pasala, learned counsel for the Petitioner. Requested for interim relief in filing annual returns, balance sheets with ROC in addition to unfreeze the Bank Account of the Company. However, the Bench passed interim order directing the ROC to accept the annual returns, balance sheets of the Company and we also direct the ROC to furnish his report well before the next date of hearing. Post the case on 13.12.2017. CA will be considered subject to payment of cost.



Member (Technical)



Member (Judicial)